(ख) क्या यह सच हैं कि नागालैंड, असम, मणिपुर अरुणाचल प्रदेश, मेघायल, त्रिपुरा, बिहार आदि पूर्वी और पूर्वोत्तर भारत के कुछ राज्यों में उग्रवादियों का राज्य कायम हैं और

(ग) अभी तक इन राज्यों में कितने लोग मारे गये तथा कितने मूल्य की सम्पत्ति बर्बाद हुई और सरकार द्वारा इस प्रकार की घटनाएं रोकने हुतु क्या उपाय किये गये हैं ?

गृह मंत्रालय में राज्य मंत्री (श्री मोहम्मद मकबूल डार) : (क) जी हां, श्रीमान्।

(ख)जी नहीं, श्रीमान्। पूर्वोत्तर राज्यों में उग्रवादी गुटों द्वारा व्यापारियों, आरा मिल मालिकोंओर सरकारी एजेन्सियों के अधिकारियों से धन एठने की कुछ घटनाएं जानकारी में आई हैं।

(ग)इन राज्यों में वर्ष 1994 से अब तक मारे गए व्यक्तियों के संबंध में निम्नलिखित सूचना उपलब्ध हैं :-

राज्य का नाम	मारे गए व्यक्तियों की संख्या			
	1994	1995	19961997	(14.2.97 तक)
नागालैंड	136	105	192	24
असम	173	159	243	31
मणिपुर	529	410	333	51
मेघालय	4	6	7	-
त्रिपुरा	206	178	140	79
बिहार	214	270	320	-

इस अवधि के दौरान उपर्युक्त राज्यों में क्षतिग्रस्त हुई सम्पत्तियों के मूल्य के बारे में राज्यो से सूचना प्राप्त की जा ही हैं तथा उसे सदन के पटल पर रख दिया जाएगा।

केन्द्र सरकार ने इस खतरे से निपटने के लिए राज्यों की मदद के लिए पर्याप्त उपाय किए हैं। इनमें संबंधित राज्यों और केन्द्र सरकार की विभिन्न आसूचना और जांच एजेन्सियों के साथ सूचना का विनियम करने, आसूचना आपस में बांटने, रणनीति तैयार करने और समन्वित कार्रवाई करने के लिए बैठकें करना शामिल हैं। कतिपय विशेष परिस्थितियों में, कुछ राज्यों को पुलिस का आधुनिकीकरण करने और शस्त्रों की आपूर्ति करने के लिए पहले के किए गए आंबटन के अलावा, वित्तीय सहायकता भी दी गई हैं। उग्रवाद-विरोधी अभियानों में पुलिस कर्मिकों को प्रशिक्षण देने की भी व्यवस्था की गई हैं।

'Bharat Ratna' Award

1254. SHRIMATI ANANDIBEN JETHABHAI PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of 'Bharat Ratna' Awards given by the Government so far;

(b) whether it is a tact that these awards have not been given to any persons since long time;

(cj if so, since when; and

(d) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a) A statement giving the names of the recipients of the award of Bharat Ratna since inception is enclosed, (see *below)* (b) to (d) The award of Bharat Ratna has not been given to anyone since 1993 mainly because of the fact that during the previous year (1992), the constitutional validity of the award and also that of the other civilian awards of Padma Vib-hushan, Padma Bhushan and Padma Shri was challenged in public interest litigation. The constitutional validity of the awards has since been upheld by the Supreme Court. However, as per the guidelines followed by the Government, il is not necessary that the award of Bharat Ratna should be given every year.

Statement

SI. No.	Name	Year
1.	Shri Chakravarti Ra-jagopalachari	1954
2.	Dr. Chamirasekhara Venkata Raman	1954
3.	Shri Sarvapalli Radhak-fishnan	1954
4.	Dr. Bhagwati Das	1955
5	Pandit Jawaharlal Nehru	1955
6.	Dr Mokshagundam Vfevesvaraya	1955
7.	Shri Govind Ballabh Pant	1957
8.	Dr. Dhondo Keshav Karve	1958
9.	Dr. Bidhiin Chandra Roy	1961
10.	Shri Prushiattam Das Tandon	1961
11.	Dr. Rajendm Prasad	1962
12.	Dr. Pandurang Vaman Kane	1963
13.	Dr. Zakir Hussain	1963
14.	Shri Lal Bahadur Shas-tri (Posthumous)	1966
15.	Smt. Indira Gandhi	1971
16.	Shri V.V. Giri	1975
17.	Shri Kumaraswamy Kamraj (Posthumous)	1976
18.	Mother Mary Teresa Bojaxhiu	1980
19.	Acharya Vinoba Bhave (Posthumous)	1983
20.	Khan Abdul Gaffar Khan	1987
21.	Shri M.G. Ramachan-dran (Posthumous)	1988
22.	Dr. Bhimrao Ramji Ambedkar (Post-humous)	1990
23.	Dr. Nelson Rolihlahla Mandela	1990
24.	Shri Morarji Ranchhod-ji Desai	1991
25.	Shri Rajiv Gandhi (Posthumous)	1991
26.	Sardar Vallabhai Patel (Posthumous)	1991
27.	Shri Jehangir Ratanji Dadabhai Tata	1992
28.	Shri Maulana Abul Kalam Azad (Post-humous)	1992
29.	Shri Satyajit Ray*	1992

*The Award of Bharat Ratna to late Shri Satyajit Ray was announced by the Pres-idnet on 20th March, 1992. However, due to illness, Shri Ray could not attend the investiture ceremonies held on 28th March, 1992 and 6th April, 1992. Shri Ray died on 23rd April, 1992.

Eviction of illegal migrants from Assam

1255. SHRI VEDPRAKASH P. GOYAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of foreigners and illegal migrants identified by different tribunal set up under the Illegal Migrants (Determination by Tribunals) Act, 1983 in Assam upto 31st December, 1996;

(b) the action taken or proposed to be taken for eviction of illegal migrants;

(c) whether any evidence has come to the notice of Government that there is nexus between insurgents of North-East region; foreigners and illegal migrants; and

(d) if so, the action taken or proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a) Upto 31st December, 1996, a total number of 9376 persons have been identified and declared as illegal migrants under Illegal Migrants (Determination by Tribunals) Act, 1983.

(b) Out of the 9376 declared as illegal migrants, 1344 such illegal migraints have been expelled. Expulsion notices have